

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

24

T.C.P No. 270/(MAH)/2017
CA No.

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE PARTIES: Bombay Rayon Fashions Ltd.
V/s.
Suzlon Energy Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
24.	Adv. Sushil Singh i/b Adv. Nirmal Derrami	Advocate for Petitioner	

ORDER

CP NO. 270/I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having stated that this matter has been mistakenly filed before this Bench instead of filing it before the Hon'ble NCLT, Ahmedabad Bench, at request of the Petitioner Counsel, this Petition is dismissed as withdrawn giving liberty to file before appropriate Forum.

Encl: Memo of withdrawal.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Nirmal Devnani ⁽²⁴⁾

Advocate High Court, Bombay

206 DLH Plaza, 2nd Floor, Above Tashi, Opp. Shoppers Stop, S.V. Road, Andheri (W), Mumbai - 400 058.
Telephone : 2670 5050, Fax : 2670 0400 Cellphone : 9820368335 / 9820068202
Email: lawfulsolutions@yahoo.co.in / lawfulsolutions@gmail.com

Date: - 11-07-2017

Before The National Company Law Tribunal
Mumbai Branch

T.C.P. No. 270 of 2017

Bombay Rayon Fashions Ltd.

— Petitioner

v/s.

Suzlon Energy Ltd.

— Respondent

Application for
withdrawal with
liberty to file in
proper Jurisdiction.

MAY IT PLEASE YOUR HONOUR

It is most respectfully submitted
on behalf of the Petitioner as under:-

That the Petitioner inadvertently
filed the above petition before the
Hon'ble Bombay High Court wherein
the registered office of the
Respondent Company is situated
at Ahmedabad.

P.T.O.

It is therefore prayed as under:-

- a) That the Petitioner be allowed to withdraw the above petition with liberty to file a fresh one but in the proper jurisdiction.
- b) any other relief as this Hon'ble Tribunal thinks fit & proper.

Dated: -11-07-2017

Advi. Harnad Darrani

Advi. Harnad Darrani
(For Petitioner)